

Item No. 36

Ravi Kapoor vs. Manjeet

FIR No. 1210/2014

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

✓
17.09.2020

Present: Complainant not produced from J/C

Shri Sunny Garg, learned remand advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 26.10.2020 for further proceedings.

Jail Superintendent is directed to produce the complainant through V/C on the said date.

(Babita Punia)
MM-01, District Court
THC Delhi
26/09/2020
Jail Superintendent, Hari Nagar
Jail Office, Hari Nagar
Jail Control Room, Hari Nagar
Jail Superintendent, Hari Nagar
The District Court, Delhi

FIR No. 515/2020

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/D11C/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

Accused produced from Central Jail No. 4

Learned counsel for the accused

ASI Raj Singh through V/C (IO of case FIR No. 515/2020)

Head Constable *Balram* through V/C (IO of case E-FIR No. 000515/2020)

Court is convened through V/C (CISCO WEBEX) from residence office.

It is stated by the Jail Authority that accused is in J/C in E-FIR No. 000515/2020 and not in FIR No. 515/2020.

HC *Balram* also stated that he has arrested the accused in case FIR No. 515/2020.

ASI *Raj Singh* has stated that he has not arrested any person by the name of *Mohd. Azhar* in case FIR No. 515/2020.

In view of the above discussion, learned counsel wishes to withdraw his application.

Heard, Application stands dismissed as withdrawn.

MAILED
RECORDED
THC
29/09/2020
JAIL
HARI NAGAR
DELHI

Item No. 20

State vs. *Abhishek* etc

FIR No. 1604/2014

PS: *Hari Nagar*

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

27.09.2020

Present: Learned APP for the State through V/C

Accused *Nitin* is absent

Rest accused through V/C (present in court in person)

Shri Sunny Garg, learned remand advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

It is stated by the co-accused persons that accused *Nitin* could not appear today before the court as he is unwell.

It is further stated by the accused persons that quashing petition has already been filed before the Hon'ble High Court of Delhi.

Heard.

At request, put up on 04.02.2021 for further proceedings.

(Babita Puniya)

MM-06301501
THC
Metropolitan Magistrate-06
District Court, Hari Nagar, Delhi
The District Court, Hari Nagar, Delhi

Item No. 30

State vs. *Devender Singh*

FIR No. 226/2012

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 04.02.2021 for PE in view of the above mentioned office order.

(Babita Punia)
MM-06, West District
THC, Delhi/29.09.2020

बबीता पुनिया

Ms. BABITA PUNIA

महानगर दण्डाधिकारी, न्यायालय,

Metropolitan Magistrate's

ऑफिस, कमरा नं. 306, एच.टी.

West District, Room No. 306, The

हीन हजारी न्यायालय, दिल्ली

The Magistrate Courts, Delhi

Item No. 1

Untrace Report

FIR No. 118/2013

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

None for complainant/victim

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Process could not be issued due to lock down.

Let IO and LR's of deceased be summoned for next date of hearing.

Put up on 05.01.2021 for further proceedings.

(Babita Puniya)

MM-06, West District

THC, Delhi/29.09.2020

Memorandum filed at

from office dated 30.09.2020

By D. D. Sharma, J. (Sd/-)

(THC, Delhi)

Page No. 1/1

Item No. 32

CC No. 127/1/14

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

09.09.2020

Present: *Shri Avinash Kumar Taygi*, learned counsel for the complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 09.10.2020 for arguments on the point of summoning.

(Babita Puriya)
MM-04
THC NO. 127/1/14
Metropolitan Magistrate-04
District Court, Munakha
Room No. 101, 1st Floor
The District Court, Munakha

Item No. 4

State vs. Jeet Pal Singh

FIR No. 540/2016

PS: Harl Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

None for accused persons

Sh. Sunny Garg, learned remand advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

In the interest of justice, no adverse order is being passed today against the accused persons.

Put up on 04.02.2021 for arguments on the point of charge.

IO be also summoned for the next date of hearing.

(Habita Punya)
NIM, 02, 03, 04, 05, 06, 07, 08, 09, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 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420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000, 1001, 1002, 1003, 1004, 1005, 1006, 1007, 1008, 1009, 1010, 1011, 1012, 1013, 1014, 1015, 1016, 1017, 1018, 1019, 1020, 1021, 1022, 1023, 1024, 1025, 1026, 1027, 1028, 1029, 1030, 1031, 1032, 1033, 1034, 1035, 1036, 1037, 1038, 1039, 1040, 1041, 1042, 1043, 1044, 1045, 1046, 1047, 1048, 1049, 1050, 1051, 1052, 1053, 1054, 1055, 1056, 1057, 1058, 1059, 1060, 1061, 1062, 1063, 1064, 1065, 1066, 1067, 1068, 1069, 1070, 1071, 1072, 1073, 1074, 1075, 1076, 1077, 1078, 1079, 1080, 1081, 1082, 1083, 1084, 1085, 1086, 1087, 1088, 1089, 1090, 1091, 1092, 1093, 1094, 1095, 1096, 1097, 1098, 1099, 1100, 1101, 1102, 1103, 1104, 1105, 1106, 1107, 1108, 1109, 1110, 1111, 1112, 1113, 1114, 1115, 1116, 1117, 1118, 1119, 1120, 1121, 1122, 1123, 1124, 1125, 1126, 1127, 1128, 1129, 1130, 1131, 1132, 1133, 1134, 1135, 1136, 1137, 1138, 1139, 1140, 1141, 1142, 1143, 1144, 1145, 1146, 1147, 1148, 1149, 1150, 1151, 1152, 1153, 1154, 1155, 1156, 1157, 1158, 1159, 1160, 1161, 1162, 1163, 1164, 1165, 1166, 1167, 1168, 1169, 1170, 1171, 1172, 1173, 1174, 1175, 1176, 1177, 1178, 1179, 1180, 1181, 1182, 1183, 1184, 1185, 1186, 1187, 1188, 1189, 1190, 1191, 1192, 1193, 1194, 1195, 1196, 1197, 1198, 1199, 1200, 1201, 1202, 1203, 1204, 1205, 1206, 1207, 1208, 1209, 1210, 1211, 1212, 1213, 1214, 1215, 1216, 1217, 1218, 1219, 1220, 1221, 1222, 1223, 1224, 1225, 1226, 1227, 1228, 1229, 1230, 1231, 1232, 1233, 1234, 1235, 1236, 1237, 1238, 1239, 1240, 1241, 1242, 1243, 1244, 1245, 1246, 1247, 1248, 1249, 1250, 1251, 1252, 1253, 1254, 1255, 1256, 1257, 1258, 1259, 1260, 1261, 1262, 1263, 1264, 1265, 1266, 1267, 1268, 1269, 1270, 1271, 1272, 1273, 1274, 1275, 1276, 1277, 1278, 1279, 1280, 1281, 1282, 1283, 1284, 1285, 1286, 1287, 1288, 1289, 1290, 1291, 1292, 1293, 1294, 1295, 1296, 1297, 1298, 1299, 1300, 1301, 1302, 1303, 1304, 1305, 1306, 1307, 1308, 1309, 1310, 1311, 1312, 1313, 1314, 1315, 1316, 1317, 1318, 1319, 1320, 1321, 1322, 1323, 1324, 1325, 1326, 1327, 1328, 1329, 1330, 1331, 1332, 1333, 1334, 1335, 1336, 1337, 1338, 1339, 1340, 1341, 1342, 1343, 1344, 1345, 1346, 1347, 1348, 1349, 1350, 1351, 1352, 1353, 1354, 1355, 1356, 1357, 1358, 1359, 1360, 1361, 1362, 1363, 1364, 1365, 1366, 1367, 1368, 1369, 1370, 1371, 1372, 1373, 1374, 1375, 1376, 1377, 1378, 1379, 1380, 1381, 1382, 1383, 1384, 1385, 1386, 1387, 1388, 1389, 1390, 1391, 1392, 1393, 1394, 1395, 1396, 1397, 1398, 1399, 1400, 1401, 1402, 1403, 1404, 1405, 1406, 1407, 1408, 1409, 1410, 1411, 1412, 1413, 1414, 1415, 1416, 1417, 1418, 1419, 1420, 1421, 1422, 1423, 1424, 1425, 1426, 1427, 1428, 1429, 1430, 1431, 1432, 1433, 1434, 1435, 1436, 1437, 1438, 1439, 1440, 1441, 1442, 1443, 1444, 1445, 1446, 1447, 1448, 1449, 1450, 1451, 1452, 1453, 1454, 1455, 1456, 1457, 1458, 1459, 1460, 1461, 1462, 1463, 1464, 1465, 1466, 1467, 1468, 1469, 1470, 1471, 1472, 1473, 1474, 1475, 1476, 1477, 1478, 1479, 1480, 1481, 1482, 1483, 1484, 1485, 1486, 1487, 1488, 1489, 1490, 1491, 1492, 1493, 1494, 1495, 1496, 1497, 1498, 1499, 1500, 1501, 1502, 1503, 1504, 1505, 1506, 1507, 1508, 1509, 1510, 1511, 1512, 1513, 1514, 1515, 1516, 1517, 1518, 1519, 1520, 1521, 1522, 1523, 1524, 1525, 1526, 1527, 1528, 1529, 1530, 1531, 1532, 1533, 1534, 1535, 1536, 1537, 1538, 1539, 1540, 1541, 1542, 1543, 1544, 1545, 1546, 1547, 1548, 1549, 1550, 1551, 1552, 1553, 1554, 1555, 1556, 1557, 1558, 1559, 1560, 1561, 1562, 1563, 1564, 1565, 1566, 1567, 1568, 1569, 1570, 1571, 1572, 1573, 1574, 1575, 1576, 1577, 1578, 1579, 1580, 1581, 1582, 1583, 1584, 1585, 1586, 1587, 1588, 1589, 1590, 1591, 1592, 1593, 1594, 1595, 1596, 1597, 1598, 1599, 1600, 1601, 1602, 1603, 1604, 1605, 1606, 1607, 1608, 1609, 1610, 1611, 1612, 1613, 1614, 1615, 1616, 1617, 1618, 1619, 1620, 1621, 1622, 1623, 1624, 1625, 1626, 1627, 1628, 1629, 1630, 1631, 1632, 1633, 1634, 1635, 1636, 1637, 1638, 1639, 1640, 1641, 1642, 1643, 1644, 1645, 1646, 1647, 1648, 1649, 1650, 1651, 1652, 1653, 1654, 1655, 1656, 1657, 1658, 1659, 1660, 1661, 1662, 1663, 1664, 1665, 1666, 1667, 1668, 1669, 1670, 1671, 1672, 1673, 1674, 1675, 1676, 1677, 1678, 1679, 1680, 1681, 1682, 1683, 1684, 1685, 1686, 1687, 1688, 1689, 1690, 1691, 1692, 1693, 1694, 1695, 1696, 1697, 1698, 1699, 1700, 1701, 1702, 1703, 1704, 1705, 1706, 1707, 1708, 1709, 1710, 1711, 1712, 1713, 1714, 1715, 1716, 1717, 1718, 1719, 1720, 1721, 1722, 1723, 1724, 1725, 1726, 1727, 1728, 1729, 1730, 1731, 1732, 1733, 1734, 1735, 1736, 1737, 1738, 1739, 1740, 1741, 1742, 1743, 1744, 1745, 1746, 1747, 1748, 1749, 1750, 1751, 1752, 1753, 1754, 1755, 1756, 1757, 1758, 1759, 1760, 1761, 1762, 1763, 1764, 1765, 1766, 1767, 1768, 1769, 1770, 1771, 1772, 1773, 1774, 1775, 1776, 1777, 1778, 1779, 1780, 1781, 1782, 1783, 1784, 1785, 1786, 1787, 1788, 1789, 1790, 1791, 1792, 1793, 1794, 1795, 1796, 1797, 1798, 1799, 1800, 1801, 1802, 1803, 1804, 1805, 1806, 1807, 1808, 1809, 1810, 1811, 1812, 1813, 1814, 1815, 1816, 1817, 1818, 1819, 1820, 1821, 1822, 1823, 1824, 1825, 1826, 1827, 1828, 1829, 1830, 1831, 1832, 1833, 1834, 1835, 1836, 1837, 1838, 1839, 1840, 1841, 1842, 1843, 1844, 1845, 1846, 1847, 1848, 1849, 1850, 1851, 1852, 1853, 1854, 1855, 1856, 1857, 1858, 1859, 1860, 1861, 1862, 1863, 1864, 1865, 1866, 1867, 1868, 1869, 1870, 1871, 1872, 1873, 1874, 1875, 1876, 1877, 1878, 1879, 1880, 1881, 1882, 1883, 1884, 1885, 1886, 1887, 1888, 1889, 1890, 1891, 1892, 1893, 1894, 1895, 1896, 1897, 1898, 1899, 1900, 1901, 1902, 1903, 1904, 1905, 1906, 1907, 1908, 1909, 1910, 1911, 1912, 1913, 1914, 1915, 1916, 1917, 1918, 1919, 1920, 1921, 1922, 1923, 1924, 1925, 1926, 1927, 1928, 1929, 1930, 1931, 1932, 1933, 1934, 1935, 1936, 1937, 1938, 1939, 1940, 1941, 1942, 1943, 1944, 1945, 1946, 1947, 1948, 1949, 1950, 1951, 1952, 1953, 1954, 1955, 1956, 1957, 1958, 1959, 1960, 1961, 1962, 1963, 1964, 1965, 1966, 1967, 1968, 1969, 1970, 1971, 1972, 1973, 1974, 1975, 1976, 1977, 1978, 1979, 1980, 1981, 1982, 1983, 1984, 1985, 1986, 1987, 1988, 1989, 1990, 1991, 1992, 1993, 1994, 1995, 1996, 1997, 1998, 1999, 2000, 2001, 2002, 2003, 2004, 2005, 2006, 2007, 2008, 2009, 2010, 2011, 2012, 2013, 2014, 2015, 2016, 2017, 2018, 2019, 2020, 2021, 2022, 2023, 2024, 2025, 2026, 2027, 2028, 2029, 2030, 2031, 2032, 2033, 2034, 2035, 2036, 2037, 2038, 2039, 2040, 2041, 2042, 2043, 2044, 2045, 2046, 2047, 2048, 2049, 2050, 2051, 2052, 2053, 2054, 2055, 2056, 2057, 2058, 2059, 2060, 2061, 2062, 2063, 2064, 2065, 2066, 2067, 2068, 2069, 2070, 2071, 2072, 2073, 2074, 2075, 2076, 2077, 2078, 2079, 2080, 2081, 2082, 2083, 2084, 2085, 2086, 2087, 2088, 2089, 2090, 2091, 2092, 2093, 2094, 2095, 2096, 2097, 2098, 2099, 2100, 2101, 2102, 2103, 2104, 2105, 2106, 2107, 2108, 2109, 2110, 2111, 2112, 2113, 2114, 2115, 2116, 2117, 2118, 2119, 2120, 2121, 2122, 2123, 2124, 2125, 2126, 2127, 2

Item No. 2

State vs. Rohit a. Kalia etc

FIR No. 1035/2015

PS. Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

None for accused persons

Sh. Sunny Garg, learned remand advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused

Put up on 04.02.2021 for purpose fixed.

(Babita Puniya)
MM-06, West District
THC, Delhi/29.09.2020

Item No. 6

Hemant Paul vs. Rajiv Kumar

CC No. 12989/2018

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: *Shri Narender Kumar Kalra*, learned counsel for the complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

At request, put up on 04.02.2021 for CE in view of the above mentioned office order.

(Balraj Pruthi)
JUDGE
MM-06
THC
Metropolitan Magistrate-06
पिना पोलिस, कमरा नं. 208, तृतीय मंज
West District, Room No. 208, Third Floor
लीला बाजारी गेट, दिल्ली
The Habitat Court, Delhi

Item No. 7

State vs. Ganesh Gupta

FIR No. 365/2018

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Perusal of the file reveals that accused is running in *Jhajhar* jail, however, he is on bail in this case.

Concerned Jail Superintended is directed to produce the accused either in person or through V/C on next date of hearing. V/C details be shared with the jail authority.

Put up on 20.10.2020 for further proceedings.

Notice be also issued to the surety of the accused for the next date of hearing.

बकील, पुनिया
Ms. BABITA PUNIA (a)
जिला न्यायाधीश, मुंबई
The District Judge, Mumbai
जिला न्यायालय, कमरा नं. 308, फ्लोर 3
Vaid Chatur, Room No. 308, Third Fl
लीन हाजारी न्यायालय, दिल्ली
The District Courts, Delhi

Item No. 12
State vs. Sandeep

FIR No. 1772619

IN VITRO

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29/09/2020

Present: Learned APP for the State through V/C

None for the accused

Shri Sunny Gary, learned remand advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Process could not be started due to lock-down.

Let fresh summons be issued to the accused with notice to his surety.

Put up on 04/02/2021 for appearance of accused further proceedings.

(Hanna Pinniger)
 MM 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872

Item No. 9

State vs. Rohit

FIR No. 64/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

None for the accused

Shri Sanjay Garg, learned remand advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

In the interest of justice, no adverse order is being passed today against the accused.

Let IO be summoned for next date of hearing.

Put up on 04.02.2021 for further proceedings.

बदीला पुलिस
M. S. BARKER (MUNDAKA)
जुज-1, मुंडका पुलिस थाना, मुंडका
T. H. K. (MUNDAKA) (MUNDAKA)
पुलिस थाना, मुंडका प. स. मुंडका
New Courts, Room No. 306, 1st Floor
जुज हजारी भवन, मुंडका
The District Courts, Delhi

Item No. 11
License Record

FEB 2 1994



Earlier all the matters were adjourned *en-bloc* pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time until lock-down. Now, vide office order no. 26/DHC/2020 dated 30.03.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29/04/2020

Present: Learned APP for the State through V/C

Court is convened through V.C. (CISCO WEBEX) from residence offices.

File perused

Put up on 01.10.2020 for consideration.

Complainant and IC to also put the proceedings through VC on the next date of hearing.

1. What is the purpose of the study?
 2. What are the research objectives?
 3. What is the research methodology?
 4. What are the results of the study?
 5. What are the conclusions of the study?
 6. What are the limitations of the study?
 7. What are the implications of the study?
 8. What are the future research directions?
 9. What are the contributions of the study?
 10. What are the key findings of the study?

Item No. 13

State vs. *Shaukat*

FIR No. 19743/2019

PS: *Hari Nagar*

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

None for accused (on bail in this case)

Shri Sanny Garg, learned remand advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

Let fresh summons be issued to the accused and the complainant/owner of the stolen property for 04.02.2021.

(*Rohini Panjwa*)
MM-06/BAWA/18357A
THE METROPOLITAN MAGISTRATE
04.09.2020
मिनिस्ट्री ऑफ़ लॉ, दिल्ली
द्वारा नियुक्त, कमरा नं. 306, टिंस हॉस
West District, Room No. 306, Tins House
लीन बजारी नगरपालिका, दिल्ली
Tins House Courts, Delhi

Item No. 15

State vs. *Vishal*

FIR No. 0012103/20

PS: *Mundka*

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

Accused is stated to be in J/C

Shri Sanny Garg, learned remand advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Jail Superintendent is directed to produce the accused on 01.10.2020 through V/C.

Notice be also issued to the complainant and IO for next date of hearing.

हस्ताक्षर
Ms. *Ujjwala Puriya*
MM
THC
The District Court, Delhi

Item No. 18

State vs. Anwar @ Anwar etc.

File No. 187/2020

PS. Anwar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29/09/2020

Present: Learned APP for the State through VC

Accused persons not produced from HC

Sri. Saurav Garg, learned counsel advocate through VC

Court is convened through VC (CISCO WEBEX) from residence office.

File perused.

Jail Superintendent is directed to produce the accused persons on 11.10.2020 through VC.

Notice be also issued to the complainant and AO for next date of hearing.

Order of Judge, JJ
18/09/2020
The learned Judge, JJ
has directed the
Jail Superintendent to
produce the accused
persons on 11.10.2020
through VC.

Item No. 22
State vs. Devender Kumar

FIR No. 456/2010

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

None for the accused

Sri Sunny Garg, learned remand advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 04.02.2021 for PE in view of above mentioned office order.

(Signature)
MM-6, JUDGE (MAGISTRATE)
THE DISTRICT COURT
JALAN, NEW DELHI
Date: 04.02.2021
New Delhi, India
The District Court, Delhi

Item No. 18

State vs. Rohit

FR No. 476/2020

PS Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

Accused is stated to be in J/C

Shri Saury Garg, learned remand advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

I take cognizance of offence.

Prima facie there is sufficient material on record to summon the accused. Hence, Jail Superintendent is directed to produce the accused on 13.10.2020 through V/C.

Copy of the charge-sheet be also supplied to the accused through Jail Superintendent.

सुनील कुमार
जु. प्र. अधीक्षक, जेल
म. प्र. जेल, हरी नगर
दिल्ली-110028
दि. 29.09.2020
जु. प्र. अधीक्षक, जेल
म. प्र. जेल, हरी नगर
दिल्ली-110028

Item No. 19

State vs. Gaurdev Singh etc

FIR No. 424/2009

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

None for the accused persons

Shri Sunny Garg, learned remand advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

In the interest of justice, no adverse order is being passed today against the accused persons.

Put up on 04.02.2021 for arguments on the point of charge/further proceedings.

(Babu) 
MM-04312
THC MA BABA NUNNA
Metropolitan Magistrate
Court Office, Room No. 108, 1st
Floor, District Court, Hari Nagar
PS, Delhi-110065

Item No. 23

State vs. *Itender Kumar Gupta*

FIR No. 123/2014

PS: *Hari Nagar*

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

None for the accused

Shri Sanny Garg, learned remand advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Put up on 04.02.2021 for PE in view of the above mentioned office order.

(Babita Puniya)
MM-~~04/2/2021~~ District
THU 04/02/2021
Metropolitan Magistrate
Court of Session
The District Court, Delhi

State vs. Parminder Singh

PS: Mander

29.09.2020

Present: Learned APP for the State through V/C

Note for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

In the interest of justice, no adverse order is being passed today against the absentee accused persons.

Heard, File perused.

Put up on 04.02.2021 for PE in view of the above mentioned office order.

(Hindu Marriage)
 MM. No. 1000-District
 The District Court, Dharwad
 District, Dharwad, State of Maharashtra
 The District Court, Dharwad
 The District Court, Dharwad

(Bharat Puriya)
MAY 16 2020
THC D-2020-05-16

State vs. Ram Singh

FIR No. 336/2016

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

Shri Himanshu Sharma, learned counsel for the complainant/victim through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

It is stated by the learned counsel for the complainant that matter has already been settled between the parties before Delhi Mediation Centre and now the matter was listed for payment as per settlement.

Heard.

Since none has appeared on behalf of the accused, let court notice be issued to the accused and his counsel for 14.10.2020.

(Babu Singh)
MM-10, District Court
THC Delhi
30.09.2020
For Officer, District Court
Delhi
For Officer, District Court
Delhi
For Officer, District Court
Delhi

Item No. 28

State vs. *Rinku Singh* etc

FIR No. 00182/2016

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

Shri Devender Verma, learned counsel for accused *Shiva*

Accused *Shiva* through V/C

None for rest accused persons

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

In the interest of justice, no adverse order is being passed today against the absentee accused persons.

Put up on 04.02.2021 for arguments on the point of charge.

(Barrister-at-Law)
MM-06
THC, District Court
Delhi
The District Court, Delhi

Item No. 26

State vs. Ranjeet Sahni

FIR No. 117/2014

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

None for the accused

Shri Sunny Garg, learned remand advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Process not issued by the *Akhwad*. He is warned to be careful in future.

Put up on 09.10.2020 for pursue fixed.

(Habita Paniya)
MM-08, West District
THC D-1, Delhi-110002
29/09/2020
Metropolitan Magistrate
Court Office, Room No. 200, 1st Floor
West District, Post Box No. 200, The
New Delhi, India
The District Court, Delhi

Item No. 24

Shyam Sunder vs. Namrata

CC No. 7261/2016

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: None for the complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 04.02.2021 for PSE in view of the above mentioned office order.

(Rabita Puniya)
MM-08 District
THC, Delhi
29.09.2020
Metropolitan Magistrate
Court of Session
District Court, Delhi
The District Court, Delhi

Item No. 17

State vs. Vahid @ Vahid

FIR No. 365/2020

PS: Mundla

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

Accused not produced from J/C

Shri Sunny Garg, learned remand advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Jail Superintendent is directed to produce the accused on 01.10.2020 through V/C.

Notice be also issued to the complainant/owner of stolen property and IO for next date of hearing.


श्री सुनील कुमार (Sunny Garg)
वकील, एडवोकेट, मुंबई
टैलर/ड्रेसिंग, मुंबई
कमल नगर, भाग 1, नं. 10, मुंबई
महानगर, फ्लोर नं. 20, ठाणे रोड
कमल नगर, मुंबई
Taj Mahal Courts, Delhi

Item No. 21

State vs. *Hari Kishan etc*

FIR No. 176/2017

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

Shri Nepal Singh, learned counsel for the accused persons (present in court in person)

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Put up on 01.10.2020 for further proceedings.

Learned counsel is directed to ensure the presence of accused on the next date of bearing.

(Babita Pariya)
MM-06, V. K. Sharma
THC, Delhi
Metropolitan Magistrate-06
C-1, Sector-1, New Delhi
New Court Room No. 106, 10th Floor
110001
Tel: 23388000, 23388001

Item No. 10

State vs. *Ganesh Gupta @ Ganesh*

FIR No. 108/2019

PS: *Mundka*

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

None for accused

Shri Sunny Garg, learned remand advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Perusal of the file reveals that accused is running in Jhajhar jail, however, he is on bail in this case.

Concerned Jail Superintended is directed to produce the accused either in person or through V/C on next date of hearing failing which adverse order shall be passed against him. VC details be shared with the concerned Jail authority.

Put up on 20.10.2020 for further proceedings.

Notice be also issued to the surety of the accused for the next date of hearing.


(Babita Punya)
MM-06, West District
THC, Delhi/29.09.2020

Item No. 8

Sunny Kumar vs. Hawa Singh

CC No. 1799/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: None for the complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 04.02.2021 for arguments on the application filed under section 156(3) Cr.P.C.

(Babita Puniya)
MM-06, West District
THICK
Metropolitan Magistrate-06
Punjab Office, Room No. 206, 1st Floor
The High Court, Delhi

Item No. 35

State vs. *Vijay @ Badal* etc

FIR No. 1210/2014

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

Shri Sanny Garg, learned LAC for the accused persons through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 15.10.2020 for arguments on the point of charge.

(Rabindra K. Sinha)
MM-06, W.P. 1151/20
THC-Delhi-29 (B) 2020
Metropolitan Magistrate
Court Office, Room No. 108, 10th Floor
West District Court, Delhi
Date: 15.10.2020
The Magistrate Court

Item No. 3

State vs. *Neeraj Kumar*

FIR No. 55/2017

PS: *Mandla*

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

Accused through V/C

Shri Anuj Kumar, learned counsel for the accused through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

It is stated by the learned counsel for the accused that there is possibility of settlement.

At request, put up on 05.02.2021 for arguments on the point of charge/further proceedings.

Court notice be also issued to the complainant to explore the possibility of settlement and IO for next date of hearing.

(*Babita Puriya*)
MM-06, West District
THC, Delhi 29.09.2020.

Item No. 5

State vs. *Ganesh Gupta*

FIR No. 51/2018

PS: *Mundka*

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Perusal of the file reveals that accused is running in Jhajhar jail in some other case, however, he is on bail in this case.

Therefore, concerned Jail Superintended is directed to produce the accused either in person or through V/C on next date of hearing failing which adverse order shall be passed against him. V/C details be shared with the Jail authority.

Put up on 20.10.2020 for further proceedings.

Notice be also issued to the surety of the accused for the next date of hearing.

(Balvra Puriya)
MM-06, West District
TIC, Delhi/20 09 2020
10/10/2020 11:11 AM

Item No. 31

State vs. Ajmer Singh

FIR No. 44/2011

PS: *Amorica*

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.09.2020

Present: Learned APP for the State through V/C

Accused in person (present in court in person)

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

At request, put up on 15.10.2020 for SA.

(Babita Puniya)
 MM-01, West District
 THC Delhi 20.09.2020
 Metropolitan Magistrate
 जिला सीकर काठमांडू नया पुराना
 West District, Kathmandu, Nepal
 जिला सीकर काठमांडू नया पुराना
 The District Court, Kathmandu

FIR No. 99/2020 & 100/2020
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

IO through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

It is stated by the IO that FSL result is not ready.

Heard.

Put up on 05.10.2020 for consideration.

(Babita Puniya)
MM-06 West District
TTC D-4/29/09/2020
Ms. Babita Puniya
Metropolitan Magistrate
Firm Office 24/24 St. 11/2-11/3
West District Court-103, New Delhi
110002
Tis Hazuri Court, Delhi

Bail application

FIR No. 546/20

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

Ms. Ritu Shahi, learned counsel for the accused/applicant

Court is convened through V/C (CISCO WEBEX) from residence office.

It is stated by the learned counsel for the accused that he was juvenile at the time of commission of offence.

File perused.

IO is directed to verify the age related documents of the accused and submit the report on 01.10.2020.

Learned counsel is directed to supply all the relevant documents today itself to the IO.

Put up on 01.10.2020 for consideration/further arguments on the bail application.

(Babita Puniya)
MM-06, West District
THC, Delhi-110001
Metropolitan Magistrate
जाति पंक्ति, अति नं. 202-101
जुनि 2020 में नं. 101
01.10.2020